

Central Government Industrial Tribunal

3743. SHRI HIRALAL R. PARMAR: Will the Minister of LABOUR be pleased to state:

(a) whether there is no body to look after the Central Government Industrial Tribunal after the transfer of the Presiding Officer from there; and

(b) the reasons therefor and the time by which the post will be filled up?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARAMVIR): (a) and (b). It is presumed that the question refers to Central Government Industrial Tribunal, New Delhi. Consequent on the reversion of Shri Mahesh Chandra, Presiding Officer, Central Government Industrial Tribunal-cum-Labour Court, New Delhi to his parent Department, the post of the Presiding Officer has been lying vacant since 5th January, 1982. The post is expected to be filled up shortly.

Collection of Royalty by NRDC for Rendering Know-how Services

3744. SHRI VISHWANATH SHARMA: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) the names of Indian firms given know-how by NRDC, New Delhi for manufacturing TV deflection components;

(b) whether these firms have paid any premium and signed agreement for purchase of know how; if so, are they required to pay any regular royalty to NRDC;

(c) the names of firms who have gone and who have not gone into production and the reasons for their not utilizing to know-how;

(d) whether any firm complained about the know-how being defective and have stopped paying royalty; if so, names of such firms and steps being taken by NRDC to collect royalty; and

(e) whether Winding Machines made by some of the licences as per NRDC designs/know-how are not being used by them

due to defective design and Government have allowed them to import; whether NRDC is compensating the licensees and refunding royalty so collected; if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE & TECHNOLOGY, ELECTRONICS AND ENVIRONMENT AND OCEAN DEVELOPMENT (SHRI C. P. N. SINGH): (a) The know-how for the manufacture of T. V. deflection components given by NRDC to the firms are:—

1. M/s. Electronics & T.V. Components, Delhi.

2. M/s. The Scientific Instruments Co. Ltd., Allahabad.

3. M/s. Special Steel Co. of India, New Delhi.

4. M/s. Jai Electronics Raipur.

5. M/s. V. V. Rama Rao & Co., Hyderabad.

6. M/s. Sumati Electronics & Electricals, Meerut.

7. M/s. Simplex Electronics, Ahmedabad.

8. M/s. Veeco Pvt. Ltd., Kerala.

9. M/s. Matto Enterprises, Srinagar.

(b) Yes, Sir.

(c) to (e). The Winding Machines Technology was licensed by NRDC as developed at CEERI, Pilani for manual and semi-automatic machine. There was no apparent defect in design. However, some parties who were not licensees of the Corporation imported Winding Machines. The product produced with these machines was cheaper than those produced by manual machines as bulk production could be adopted. In order to cope with this some of the licences of the Corporation also have imported Winding Machines. The question of refunding the premium and royalty collected does not arise.

M/s. V. V. Rama Rao & Co., Hyderabad, M/s Sumati Electronics and Electricals, Meerut and M/s. Simplex Electronics, Ahmedabad had gone into production.

M/s. The Scientific Instruments Co. Ltd., Allahabad and M/s. Veeco Pvt. Ltd., Kerala are hoping to go into production. The others have not go into production for different reasons like the party having started manufacturing other items, not obtaining licences in the areas they desired or not being able to proceed beyond trial production stage.

Arbitration proceedings are in progress to recover royalty from M/s Sumati Electronics and M/s. Rama Rao & Co. Legal Notice has also been served on M/s. Simplex Electronics, Ahmedabad.

China's Offer to Sell Enriched Uranium to Third Countries.

3745. SHRI R. L. BHATIA: Will the PRIME MINISTER be pleased to state:

(a) whether China has offered to sell its enriched uranium and heavy water to third countries through Japanese trading houses;

(b) if so, whether India has also got any such offer; and

(c) Government's reaction thereto?

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI): (a) to (c). Government of India have seen a Japanese report on the subject. Exploratory enquiries of this nature are frequently received from many Trading Houses including those from Japan, but they have not been acted upon.

Promotion of IDCs to UDCs in Ministry of Home Affairs

3746. SHRI M. ARUNACHALAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many Lower Division Clerks have been promoted as on 7 April, 1980 to the post of Upper Division Clerks in the Ministry of Home Affairs consequent upon increase of ratio of LDCs and UDCs;

(b) how many LDCs were working in the ex-cadre posts at the time of their promotion to the post of UDCs;

(c) how many promotees working in the ex-cadre posts have been granted proforma promotion under next below rules;

(d) whether any discrimination has been done with the promotees in granting the proforma promotion, viz. giving proforma promotion to juniors and seniors leaving few promotees in between; and

(e) if so, whether such action is in consonance with extant rules/orders on the subject?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) 215

(b) 29

(c) 28 persons have been granted proforma promotion under "Next Below Rule". The remaining one person was not granted the benefit as he did not apply for it.

(d) No, Sir.

(e) Does not arise.

प्रतिबन्धित अवकाशों की सूची में हिन्दू त्यौहारों को जोड़ना

3747. श्री दया राम शायद : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) केन्द्रीय सरकार द्वारा वर्ष, 1982 के लिए जारी की गई अवकाश सूची में महाशिवरात्रि, होलिका दहन, रक्षाबन्धन, राम नवमी और वैसाखी जैसे हिन्दुओं के पांच त्यौहारों को अवकाशों की प्रतिबन्धित सूची में रखन के क्या कारण हैं ;

(ख) क्या सरकार इस मामले पर पुनर्विचार करेगी; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?